

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 366/AT/2024**

- Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for ISTS grid connected Solar Photo Voltaic Projects of 3000 MW selected through Competitive Bidding Process as per the Guidelines issued by Ministry of Power, Govt. of India on 28.7.2023 and its amendments thereof.
- Petitioner : Solar Energy Corporation of India Limited (SECI)
- Respondents : Avaada Energy Private Limited and Ors.
- Date of Hearing : **6.11.2024**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member
- Parties Present : Shri Hemant Singh, Advocate, GICWTL  
Shri Lakshyjit Singh Bagdwal, Advocate, GICWTL  
Ms. Supriya Rastogi, Advocate, GICWTL  
Shri Jai Lal, Advocate, GICWTL  
Shri Akshaya Lal, Advocate, GICWTL  
Shri Arun Lal, Advocate, GICWTL  
Shri Pawan Singh, Advocate, GICWTL

**Record of Proceedings**

None was present on behalf of the Petitioner when the matter was called out. However, learned counsel appearing on behalf of Respondent No.8, Green Infra Clean Wind Technology Limited (GICWTL), sought liberty to file a reply in the matter.

2. Considering the above and keeping in view the nature of the Petition, the Commission directed as under:

- (a) Admit and issue notice to the Respondents, subject to just exceptions;
- (b) The Respondents to file their respective replies, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder(s), within a week thereafter.
- (c) The Petitioner to file the following details/information on an affidavit within two weeks:
- (i) Certifications to the effect that (i) no deviations were made in the bid documents from the provisions of the Solar Guidelines, and (ii) the Bid Evaluation Authority satisfied itself that the price of the selected offer is

reasonable and consistent with the requirement as per Clause 10.2 of the Solar Guidelines; and

(ii) Status of the PPA and PSA.

3. The Petition will be listed for the hearing on **5.12.2024**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**